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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 3398/2002

New Delhi, this the 2nd day of January, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Smt. Krishnawanti W/o Sh. Shiv Kumar  
ED Packer (under put off duty)  
Laxmi Nagar Post Office  
under Delhi East Postal Division and  
Delhi Postal Circle  
R/o A-115, Janakpuri, Sahibabad,  
Distt. Ghaziabad, address for service  
of notices C/o Sh. Sant Lal, Advocate  
C-21 (B) New Multan Nagar, Delhi - 110 056.

...Applicant

(By Advocate Sh. Sant Lal)

V E R S U S

1. Union of India through  
Secretary  
Ministry of Communications  
Deptt. of Posts  
Dak Bhawan, New Delhi - 110 001.

2. The Chief Post Master General  
Delhi Circle, Meghdoot Bhawan  
New Delhi - 110 001.

...Respondents

O R D E R (ORAL)

By Hon'ble Sh. Shanker Raju, Member (J)

The applicant who was working as E.D.Packer w.e.f. 9-3-1982 was implicated in FIR No. 353 dt. 22-9-1987 for offences under Section 419, 420, 468, 471 & 120B of IPC. It is contended by Sh. Sant Lal, ld. counsel that she had been put off duty and there was no provision for payment of subsistence allowance. After acquittal by the trial court on 1-3-2001 on merits, the applicant has preferred representation for reinstatement with all consequential benefits. The same is not yet responded to by the respondents.

2. In the circumstances of the case, the ends of justice would be met, if the present OA is disposed of at the admission stage by directing the respondents to dispose of the representation of the

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applicant in the light of decision of the trial court by passing a detailed and speaking order within two months from the date of receipt of a copy of this order. Let a copy of this order along with OA be issued to the respondents. If the applicant is still aggrieved, it will be open to her to redress her grievance in accordance with law.

S. Raju

(Shanker Raju)  
Member (J)

/vksn/

*fresh MA for extn. of time  
& MA for COD*